

Hindustan Times 100

2 WORKERS DIE IN SEPTIC TANK, GOVT GETS NHRC NOTICE

HT Correspondent

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PATNA: The National Human Rights Commission (NHRC) on Wednesday said it has issued notices to the Bihar government and the Muzaffarpur district authorities over reports that two workers died allegedly due to asphyxiation inside a septic tank.

The incident reportedly took place in Sikandarpur of Muzaffarpur on September 14, the panel said. The NHRC said it has “taken suo motu cognisance of a media report” on the deaths.

मजदूरों की मौत में एनएचआरसी ने लिया स्वतः संज्ञान

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मुजफ्फरपुर के सिकंदपुर में सेप्टिक टैंक में दम घुटने से दो मजदूरों की मौत के मामले में स्वतः संज्ञान लिया है। इस संबंध में आयोग ने बिहार सरकार और जिला प्रशासन को नोटिस जारी किया है। आयोग ने बुधवार को बताया कि उसने मीडिया में आई खबरों पर स्वतः संज्ञान लेते हुए यह कार्रवाई की है।

एनएचआरसी ने कहा कि यदि मीडिया रिपोर्ट में सामने आए तथ्य सही हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला हो सकता है। आयोग ने बिहार के मुख्य सचिव, मुजफ्फरपुर के डीएम और एसएसपी को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है।

शौचालय की टंकी में दो की मौत में मानवाधिकार आयोग ने लिया संज्ञान

जागरण संवाददाता, मुजफ्फरपुर : सिकंदरपुर इलाके में एसएसपी कोठी के पास निर्माणाधीन मकान की शौचालय की टंकी की शटरिंग खोलने के दौरान जहरीली गैस की चपेट में आने से ठेकेदार समेत दो लोगों की मौत मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने माना कि यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए आयोग ने राज्य के मुख्य सचिव, जिलाधिकारी व एसएसपी को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। इस रिपोर्ट में मामले की जांच की स्थिति व मृतक श्रमिकों के निकटतम स्वजन को दिए गए मुआवजे की जानकारी शामिल होगी। विदित हो कि दो दिनों पूर्व उक्त इलाके में हुई घटना के बाद आसपास के लोगों की भीड़ जुट गई थी। सूचना पर नगर एसएसपी वन सुरेश कुमार व सिकंदरपुर थाने की पुलिस ने पहुंचकर जांच की थी। छानबीन के बाद पुलिस ने शव को पोस्टमार्टम के लिए भेजा था। पुलिस के अनुसार मृतकों में हासिम अंसारी

एसएसपी कोठी के पास सिकंदरपुर में दो दिनों पूर्व हुई थी घटना शटरिंग खोलने उतरे मजदूर और ठेकेदार की हो गई थी मौत

खादी ग्रामोद्योग के मामले में आयोग ने दिए निर्देश

मुजफ्फरपुर : खादी ग्रामोद्योग से जुड़े मामले की शिकायत पर राज्य मानवाधिकार आयोग ने आवश्यक कार्रवाई करने का निर्देश दिया है। मुशहरी मणिका हरिकिशुन के मुक्तेश्वर सिंह मुकेश ने पांच अगस्त को राज्य मानवाधिकार आयोग को शिकायत-पत्र भेजा था। इसमें मुजफ्फरपुर खादी ग्रामोद्योग संघ में व्याप्त भ्रष्टाचार की उच्च स्तरीय और निष्पक्ष जांच कर दोषियों पर कार्रवाई करने एवं जिला खादी ग्रामोद्योग संघ को बचाने का अनुरोध किया था। आयोग ने मामले को गंभीरता पूर्वक लेते हुए बिहार सरकार को आवश्यक कार्रवाई करने के लिए कहा है।

व मो. जहांगीर शामिल थे। मामले में सिकंदरपुर थाने में प्राथमिकी कराई गई थी।

Workers death: NHRC notice to Bihar govt, Muzaffarpur SSP

OUR CORRESPONDENT

New Delhi, September 16

The National Human Rights Commission (NHRC) on Wednesday said it has issued notices to the Bihar government and the Muzaffarpur district authorities over reports that two workers died allegedly due to asphyxiation inside a septic tank.

The incident reportedly took place in the Sikandarpur area of Muzaffarpur on September 14, the rights panel said.

The NHRC said it has “taken suo motu cognisance of a media report” on the deaths.

The commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights.

It has issued notices to the state’s chief secretary and district magistrate and the senior superintendent of police, seeking detailed reports within two weeks.

The reports are expected to include the status of the investigation and details of any compensation provided to the next of kin of the deceased workers, the statement said.

According to a media report carried on September 15, the workers were removing shuttering from a septic tank when the incident happened. The matter is being investigated to determine whether there was any breach of safety protocols, it said.

Source: <https://www.sentinelassam.com/more-news/editorial/protecting-patients-from-fake-medicines>

Protecting patients from fake medicines

A public interest litigation filed before the Supreme Court seeking directions to the central and state governments to ensure time-bound investigation and trial in cases involving adulterated and spurious medicines

Sentinel Digital Desk

Published on: 16 Sep 2026, 11:15 am

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A public interest litigation filed before the Supreme Court seeking directions to the central and state governments to ensure time-bound investigation and trial in cases involving adulterated and spurious medicines, injections, and vaccines has placed this important public health issue under judicial scrutiny, as persistent administrative gaps in quality control have allowed illegal circulation of such medicines. The recent busting of a fake cancer and other critical medicines and injection supply racket in Karnataka, where initial investigation findings revealed that a licensed pharmacist supplied counterfeit medicines and critical-care injections to over 90 hospitals in the state, is merely the beginning of a larger issue of counterfeit medicines and critical-care injections supplied by licensed pharmacists to more than 90 hospitals in the state. This situation is only the beginning of a much larger problem. The recovery of expired and spurious medicines worth Rs 5 crore during the crackdown, along with links to other states, highlights the significant gap in inspection and enforcement. The sale of spurious and adulterated medicines poses serious health hazards, and deterrent actions are needed to prevent recurrence and protect patients from dangerous exposure to unsafe pharmaceutical products. Official data indicating that over 3,000 drug samples were declared “not of standard quality” and 283 samples were classified as “spurious/adulterated” across various states in 2025-26 highlights the ongoing issue of spurious and adulterated medicines in circulation. The central government has been reiterating on the floor of parliament that manufacture/sales/distribution of spurious/adulterated/not of standard quality drugs, etc., is a punishable offence under the Drugs & Cosmetics Act, 1940, and the Drugs Rules, 1945, and concerned licensing authorities are empowered to take action in such cases. Section 17 B of the Act states that a drug is considered spurious if it is manufactured under the name of another drug, is an imitation intended to deceive, bears a false manufacturer’s name, claims to be produced by a non-existent manufacturer, or has been wholly or partly substituted with another substance. According to provisions of the Act, if the spurious drug causes death or grievous hurt, the offender may face imprisonment of not less than 10 years, which may extend to life imprisonment, along with a fine of at least Rs. 10 lakh or three times the value of the drugs confiscated. In other cases, the punishment includes imprisonment of not less than 7 years, which may extend to life imprisonment, along with a minimum fine of Rs. 3 lakh or three times the value of the drugs. Poor conviction rates have failed to create a deterrent impact, despite the provisions for stringent punishments. The Parliamentary Standing Committee on Health and Family Welfare sounded the caution that regulatory approval alone is insufficient to guarantee drug quality unless it is matched by robust oversight of the distribution chain through which medicines reach patients. The Committee’s report reveals that gaps in traceability create vulnerabilities for the entry of substandard or spurious drugs into the supply chain, highlighting persistent systemic issues in quality control. Its recommendation for enforcing end-to-end traceability of pharmaceutical products and mandating strict compliance with Good Distribution Practices across manufacturers, distributors, and retailers is pragmatic guidance to curb spurious/adulterated medicines. The

central government acting on the Committee's recommendations for the creation of a unified Digital Drug Regulatory System that seamlessly connects central and state drug regulators on a common technology platform, with an inbuilt Risk Management System to enable real-time monitoring, early identification of quality risks, and coordinated enforcement action, is an urgent necessity. An Open House Discussion on "Measures to Curb Spurious Medicines in India" organised by the National Human Rights Commission (NHRC) in February this year highlighted how circulation of spurious, substandard and falsified medicines also needs to be considered a serious issue of human rights violation. NHRC member Justice (Dr) Bidyut Ranjan Sarangi, who chaired the discussion, insisted that the growing threat posed by spurious, substandard and falsified medicines and its direct implications on the right to life and health demand coordinated, multi-sectoral action to address this grave issue of human rights violation. Some of the key suggestions which were made in the discussion, according to an official release, included the establishment of a comprehensive, centralised databank on spurious and substandard medicines, integrating inputs from enforcement agencies, regulators and states; technological interventions to facilitate predictive analytics, pattern recognition, supply-chain mapping and early risk detection; institutionalising capacity-building of drug inspectors through structured and periodic training programmes; preventive surveillance, market sampling and coordinated inspections should be strengthened, with emphasis on identifying repeat offenders and vulnerable supply-chain nodes; and taking appropriate steps to ensure that pending cases currently before judicial magistrates First-class courts or other subordinate courts are transferred to the competent Sessions Courts in light of the Supreme Court's judgement that offences under the Drugs and Cosmetics Act are triable exclusively by Sessions Courts. Medicine quality must be guaranteed through rigorous laboratory testing and full compliance with regulatory standards throughout the supply chain, thereby assuring patients that the medicines they purchase are safe and unadulterated.

Source: <https://www.illustrateddailynews.com/business/meta-commits-to-reporting-child-safety-cases-directly-to-indian-i4c-870849>

Meta Commits to Reporting Child Safety Cases Directly to Indian I4C

Meta has agreed to report child safety cases to the Indian government after facing a formal commission inquiry.

IDN Desk | 16 September 2026 3:18 PM | Updated on : 16 September 2026 3:18 PM

Meta has announced that it will begin reporting child safety matters directly to the National Cyber Crime Reporting Portal managed by the Indian Cyber Crime Coordination Centre. This move comes as the National Commission for Protection of Child Rights has once again summoned the India head of the social media company for a formal hearing. For years, the company relied on the United States based National Center for Missing and Exploited Children as its primary channel for handling suspected child sexual exploitation cases. Indian authorities and various national news outlets identify Meta as the first major technology intermediary to establish this direct pipeline to local law enforcement. A spokesperson for Meta stated that protecting children on their platforms remains a priority, and they are working with the government to ensure perpetrators of these crimes are held responsible.

The current inquiry began after the commission took suo motu cognisance of a BBC Eye investigation published in July 2026. This report alleged that paid advertisements promoting child sexual exploitation and abuse material appeared on the Instagram platform in India. Meta filed a written response about a week after the commission issued a notice on 3 July 2026. Later, the commission instituted a formal inquiry into the matter. Reports from The Hindu, The Times of India, Business Standard, and government briefings to ANI have corroborated these developments.

Status of the government inquiry and platform actions Meta reported that it disabled approximately 1.6 lakh accounts in India for violations of child safety policies. This figure includes accounts identified for hosting or sharing off platform links that suggested exploitative activity. Despite these measures, the National Commission for Protection of Child Rights maintains its pressure on the company. Senior executives from Meta appeared for a hearing on 9 September 2026, but the commission insisted that the India head, Arun Srinivas, must appear in person. A fresh summons was issued following the company's announcement of the new reporting channel.

Several other government bodies are also scrutinising the circulation of such content. The Ministry of Electronics and Information Technology has issued its own summons to Meta executives. Simultaneously, the National Human Rights Commission has sent notices to relevant ministries. A petition currently before the Supreme Court seeks to force platforms to report promoters of such material directly to Indian authorities. Government officials emphasize that online child safety is a non negotiable condition for any platform operating within India.

Operational questions and future expectations Many logistical details regarding this new direct reporting process remain unclear. It is not yet known on what date the direct reporting to the Indian Cyber Crime Coordination Centre will officially commence. The company has not specified which categories of cases will be filed locally, or whether these reports will operate alongside or replace existing filings with the National Center for Missing and Exploited Children. Questions also persist regarding the speed of alerts, the nature of evidence provided, and

whether police will receive actionable subscriber data. The Tribune editorial on 16 September 2026 noted that this agreement should shorten the distance between detection and investigation. This remains a significant operational challenge. Beyond this specific promise, regulators may soon demand a formal protocol that details reporting formats and response timelines. Any failure to provide these will likely lead to further scrutiny of the company's internal advertising review systems. The scheduled appearance of the Meta India head on 16 September 2026 before the commission will serve as a critical next step in determining whether these changes satisfy the state's requirements.

Source: <https://www.news9live.com/technology/tech-news/meta-no-longer-simple-intermediary-government-algorithms-india-3008067>

Meta no longer a simple intermediary? Govt questions role of its algorithms

Government sources have questioned Meta's status as a simple intermediary, arguing that its algorithms actively recommend and promote content across Facebook and Instagram. The development comes amid scrutiny over child safety allegations, raising questions about the company's legal protection and responsibilities in India.

News9 Technology Desk Published: 16 Sep 2026 05:08 PM

.The government is questioning Meta's role as a social media intermediary, arguing that the company must take greater responsibility for the content its algorithms promote. Government sources said on Wednesday, September 16, that Meta's systems actively decide what users see across platforms such as Facebook and Instagram, raising questions about the company's legal responsibilities.

The development comes amid scrutiny of Meta over allegations involving advertisements linked to child sexual abuse material. According to government sources cited by PTI, Meta should be treated as a service provider as its role extends beyond simply hosting content uploaded by users. The sources acknowledged that courts will ultimately determine its legal status.

Why is the government questioning Meta's intermediary status?

Under India's Information Technology Act, intermediaries can receive conditional legal protection for content posted by users if they meet the required obligations.

The government argues that Meta's involvement in recommending, distributing and amplifying content raises questions about whether it should receive the same protection.

They charge for algorithms, so they can't be intermediaries," government sources told Moneycontrol.

For example, Instagram's recommendation systems decide which Reels appear in users' feeds and how widely certain posts are distributed. The government's concern is whether platforms should bear greater responsibility when their systems promote harmful or illegal material.

The National Human Rights Commission had earlier asked government ministries to examine Meta's role in generating, curating, recommending and monetising content.

What happens to Meta's legal protection in India?

Government sources believe Meta should not automatically receive intermediary immunity if it fails to meet its responsibilities.

This does not mean that Meta has already lost its legal protection. Any change in its legal position would depend on the applicable law and decisions by the courts.

The government is examining how responsibilities should be divided between users, platforms and companies involved in distributing content.

Child safety allegations add to pressure on Meta

The latest development follows allegations involving advertisements linked to child sexual abuse material on Meta's platforms.

The National Commission for Protection of Child Rights summoned Meta India's managing director and head for a hearing scheduled for September 16.

According to government sources, Meta has acknowledged mistakes and committed to reporting child sexual abuse cases directly to Indian authorities, including the Indian Cyber Crime Coordination Centre.

Source: <https://www.newsbytesapp.com/news/science/meta-to-report-child-abuse-directly-to-indian-authorities/tldr>

Meta to report child abuse directly to Indian authorities
Technology Sep 16, 2026

Meta, the company behind Instagram and Facebook, is changing how it handles child safety issues in India.

After a probe into Instagram ads linked to explicit Telegram channels, Meta has agreed to report cases of child abuse and exploitation straight to Indian law enforcement, instead of routing them through the US-based National Center for Missing and Exploited Children (NCMEC).

India pushed Meta after BBC probe

This move comes after Indian authorities, including the NCPCR and MeitY, pushed Meta for more accountability following a BBC Eye investigation.

With the National Human Rights Commission and Delhi Police also keeping an eye on things, the message is clear: social media platforms need to step up their efforts in protecting kids online.

Source: <https://timesofindia.indiatimes.com/city/chandigarh/gulzar-suicide-puts-punjab-aap-govt-in-spot-ahead-of-polls/articleshow/134280014.cms>

Gulzar suicide puts Punjab AAP govt in spot ahead of polls

TNN | Sep 16, 2026, 11.57 AM IST

CHANDIGARH/NEW DELHI: The suicide of Dalit labourer Gulzar Singh after he was allegedly harassed for questioning Punjab's finance minister Harpal Singh Cheema for 'failing to curb drug menace' has put AAP govt in a spot as the party is caught in a pincer attack from Congress, BJP and Akali Dal ahead of assembly elections. At a time when AAP is on an overdrive to retain its solitary govt in the country to maintain its relevance in the opposition space, the tragic incident has given its rivals a helpful handful, more so as Scheduled Castes — at nearly 32%, the highest for any state — are a crucial voting bloc in Punjab.

The matter is likely to be heard by the Punjab and Haryana high court this week and the family of Gulzar Singh is among the petitioners.

The Dalit labourer, distressed by his son's addiction, had questioned Cheema, an influential figure in the AAP govt, at a public gathering about why 'chitta' (synthetic drug) was freely available in the village, which is part of Cheema's constituency.

In video statements he recorded before his death, Gulzar alleged that he was threatened and humiliated for confronting the minister and asked to apologise.

His death, which has been taken up by National Commission for Scheduled Castes and National Human Rights Commission, has led the opposition to corner the Bhagwant Mann govt over its 'failure to check rampant drug addiction in the state'.

AAP govt formed a four-member Special Investigation Team, headed by ADGP Naunihal Singh, on the family's demand to probe his suicide.

While the Mann govt has accused its rivals of politicising the issue and asserted that it has made arrests, there is no let-up in the political heat, with the opposition raising issues such as why Gulzar was shuttled between hospitals, whether he received adequate treatment, including ventilator support, and whether his family was pressured into cremating him.

Congress on Tuesday carried out protests, while BJP too has been spearheading an agitation and is set to launch a statewide campaign against drugs. Opposition members have argued that their demand for Cheema's resignation is aimed at ensuring a credible inquiry.

Source: <https://www.storyboard18.com/advertising/ncpcr-summons-meta-india-md-again-over-child-abuse-ads-ws-l-110781.htm>

NCPCR summons Meta India head for third time in CSEAM ads case; Government questions platform's intermediary status

NCPCR summoned Meta India's MD for the third time over alleged CSEAM ads. Government sources flagged Meta's role in paid ad distribution.

By Storyboard18 | September 16, 2026, 17:24:07 IST

The National Commission for Protection of Child Rights (NCPCR) has summoned Meta India's Managing Director and Head for the third time in connection with its inquiry into alleged advertisements linked to Child Sexual Exploitative and Abuse Material (CSEAM) on Meta's platforms. The hearing is scheduled for September 16, as the Commission continues its formal inquiry into how such advertisements appeared and were distributed.

The latest summons comes a week after Meta India executives appeared before the NCPCR on September 9. The Commission had first issued a notice to Meta on July 3, seeking an explanation over the allegations. Meta submitted its response a week later, following which the NCPCR decided to institute a formal inquiry to establish the facts and circumstances of the matter.

Government flags Meta's role in paid ad distribution

The development comes alongside fresh comments from the government sources, who said Meta had acknowledged lapses in relation to child sexual abuse advertisements and assured the government that its algorithms would not surface such advertisements.

The sources also raised a broader question around Meta's role as an intermediary. He said the company could not be treated as a "simple intermediary" when it charges money for advertisements and has systems involved in their distribution. Source said the government had asked Meta whether it charged for such advertisements and that the company had confirmed that it did.

The remarks put the focus on the distinction between hosting third-party content and operating a paid advertising system through which content is reviewed, distributed and monetised.

Meta, meanwhile, has said it will begin reporting child-safety matters directly to the cybercrime portal managed by the Indian Cyber Crime Coordination Centre (I4C), under the Ministry of Home Affairs. A company spokesperson said protecting children on its platforms was a priority and that Meta was committed to working with the government to ensure perpetrators were held responsible.

"Protecting children on our platforms is a priority for us, and we're committed to working with the government to ensure that the perpetrators of these crimes are held responsible," the spokesperson said as reported by ANI. Meta added that it would report child-safety matters directly to the I4C cybercrime portal "to collectively strengthen our efforts to combat this harm."

Inquiry follows BBC Eye investigation into Instagram advertisements

Until now, Meta has primarily reported child sexual abuse cases through the US-based National Center for Missing and Exploited Children (NCMEC), which coordinates with law-enforcement agencies. The direct reporting route to I4C adds an India-based channel for such cases.

The NCPCR inquiry follows a BBC Eye investigation that reported advertisements on Instagram allegedly promoting access to child sexual abuse material in India. The report alleged that some advertisements directed users towards Telegram channels where such material was being offered. Following the report, the government and child-rights authorities sought explanations from Meta and initiated scrutiny of the platform's handling of the material.

The matter has also drawn the attention of the National Human Rights Commission, which has sought reports from government authorities and the Delhi Police in relation to allegations concerning paid advertisements promoting child sexual abuse material on Instagram.

For NCPCR, the latest summons forms part of the formal inquiry initiated after Meta's response to the Commission's July notice. The repeated appearance of Meta executives before the child-rights body, along with the company's decision to establish a direct reporting channel with Indian cybercrime authorities, marks the latest stage in the regulatory scrutiny of the platform's handling of child-safety matters.

Source: <https://www.etvbharat.com/en/technology/top-meta-india-officials-appear-again-before-child-rights-body-in-sexual-abuse-material-case-enn26091604380>

ETV Bharat / technology

Top Meta India Officials Appear Again Before Child Rights Body In Sexual Abuse Material Case

NCPCR took suo motu cognisance of a BBC Eye report alleging that Instagram carried paid advertisements promoting Child Sexual Exploitative and Abuse Material

By PTI

Published : September 16, 2026 at 5:43 PM IST

New Delhi: For the second time in a week, top Meta India executives on Wednesday appeared before the National Commission for Protection of Child Rights in connection with its inquiry into alleged Child Sexual Exploitative and Abuse Material (CSEAM) related advertisements on the platform.

Those who appeared before the child rights panel included Meta India chief Arun Srinivas. While coming out, he didn't reply to repeated media queries on what transpired in the meeting.

The National Commission for Protection of Child Rights (NCPCR) also summoned a senior official of global tech giant Capgemini separately in connection with alleged child abuse at a day-care centre run by the company in Bengaluru.

On September 9, the NCPCR had summoned the managing director and head of Meta India in connection with its probe into alleged CSEAM-related ads on the platform. The child rights body took suo motu cognisance of a BBC Eye report on the alleged advertisements and sought an explanation from Meta.

Meta, which owns Facebook and Instagram, has already agreed to report child safety-related matters directly to the cybercrime portal managed by the Indian Cyber Crime Coordination Centre (I4C), as the government pushes social media platforms for stronger safeguards and greater accountability amid a crackdown on child sexual abuse material and other harmful content online.

Protecting children on its platforms is a priority for the company, a Meta spokesperson had said, adding, "We're committed to working with the government to ensure that the perpetrators of these crimes are held responsible."

"To collectively strengthen our efforts to combat this harm, Meta will now report child safety matters directly to the cybercrime portal managed by I4C," the spokesperson had said.

The US-headquartered Meta is the first major tech intermediary to commit to establishing a direct reporting pipeline with Indian law enforcement. Until now, Meta reported child safety cases to the US-based National Center for Missing and Exploited Children (NCMEC).

Sources said online safety of children is a “fundamental principle” that is absolutely “non-negotiable” for any social media platform operating in India.

The government will take action against platforms that fail to take proactive steps to ensure children's safety online, the sources said. The government remains engaged with other online platforms to ensure they proactively identify and remove such content, they added.

According to the sources, while Meta's pledge to report child sexual abuse material cases to law enforcement agencies is a first step towards making the platforms safer for children, much more needs to be done.

The BBC Eye investigation, published in early July, alleged that Instagram carried paid advertisements promoting CSEAM, some of which directed users to Telegram channels hosting sexually explicit content involving children. The investigation also found that Meta's recommendation systems were amplifying videos containing such material.

The Ministry of Electronics and Information Technology (MeitY) responded by ordering Instagram to disable the advertisements and demanded a detailed explanation within seven days.

The National Human Rights Commission (NHRC) separately directed Delhi Police to investigate whether Meta had complied with the mandatory reporting obligations under the Protection of Children from Sexual Offences (POCSO) Act, and issued a follow-up notice in early August seeking action-taken reports from MeitY, police and Meta.

The I4C, set up by the Ministry of Home Affairs, operates the national cybercrime reporting portal (cybercrime.gov.in) with a special focus on crimes against women and children.

The I4C separately built the Sahyog portal to route content takedown requests to social media platforms, and had earlier directed intermediaries to nominate nodal officers for child sexual abuse material reporting and deploy AI tools to detect and remove such content.

Direct reporting to the I4C portal would mark a shift for Meta, which has until now routed child safety reports primarily through the NCMEC in the US, under a system that has drawn criticism in India for adding extra steps between platforms and domestic law enforcement.

Source: <https://www.bignewsnetwork.com/news/279309630/rajasthan-nhrc-takes-suo-motu-cognisance-of-woman-assault-humiliation-in-banswara>

Rajasthan: NHRC takes suo motu cognisance of woman's assault, humiliation in Banswara

ANI

16th September 2026, 18:30 GMT+11

New Delhi [India], September 15 (ANI): The National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of the reported assault and public humiliation of a woman by her husband and other relatives in Banswara, Rajasthan, the release said.

It issued notices to the Chief Secretary, Government of Rajasthan and the Superintendent of Police, Banswara, calling for a detailed report on the matter within two weeks.

According to the NHRC, it took suo motu cognisance based on a media report which documented that a woman was beaten with sticks and paraded semi-nude after forcibly cutting her hair by her husband and other relatives in Banswara, Rajasthan on September 1. Reportedly, they were accusing her of leaving home with another man.

According to the media report, carried on September 4, the matter came to light after a video of the incident surfaced on social media. Reportedly, the woman was subjected to cruelty and inhuman treatment in full public view.

The Commission has observed that the contents of the media report, if true, raise serious issues of violation of the victim's rights to life and dignity.

Additionally, the report is expected to include the status of the investigation and compensation, if any, paid to the victim.

Earlier, the National Human Rights Commission (NHRC) took cognisance of a complaint filed by Rajya Sabha MP Tarun Chugh alleging custodial assault, torture and other human rights violations against anti-drug activist Mohanjit Singh and his family members by Punjab Police personnel.

According to the complaint, Singh, a resident of Village Sheron in Sunam, Punjab, was protesting against the issue of drug abuse in the state during Punjab Chief Minister Bhagwant Mann's "Lok Milni" programme by displaying a black flag as a mark of protest. He was later allegedly taken into police custody.

The matter was considered by an NHRC Bench headed by Member Priyank Kanoongo, which directed the Chief Secretary, Director General of Police (DGP), Punjab, Superintendent of Police (SP), Sangrur, and District Magistrate (DM), Sangrur, to conduct an immediate inquiry and submit a point-wise Action Taken Report (ATR) within two weeks.

The NHRC further sought the First Information Report (FIR), custody records, details of all police personnel involved in the detention and interrogation, and a report on allegations related to the treatment of Mohanjit

Source: <https://www.tribuneindia.com/news/patiala/bjp-mp-tarun-chugh-meets-gulzar-singhs-family-in-sangrur-promises-to-take-up-matter-with-amit-shah/amp/>

Home / Patiala / Bjp Mp Tarun Chugh Meets Gulzar Singhs Family In Sangrur Promises To Take Up Matter With Amit Shah

BJP MP Tarun Chugh meets Gulzar Singh's family in Sangrur; promises to take up matter with Amit Shah

Chugh demanded the immediate resignation of Punjab Finance Minister Harpal Singh Cheema, alleging that his name was mentioned by Gulzar Singh in his dying statement

Tribune News Service

Chandigarh, Updated At : 05:10 PM Sep 16, 2026 IST

BJP Rajya Sabha MP Tarun Chugh today said that he would soon take up the suicide case of Gulzar Singh in Sangrur district with Union Home Minister Amit Shah, seeking an investigation by a central agency.

After condoling with Gulzar Singh's family members in Tur Banjara village today, Chugh demanded the immediate resignation of Punjab Finance Minister Harpal Singh Cheema, alleging that his name was mentioned by Gulzar Singh in his dying statement. He also demanded that the state police register murder cases against all those named by Gulzar Singh before his death.

Chugh said that the matter had already been brought to the notice of the National Human Rights Commission (NHRC) and National Commission for Scheduled Castes (NCSC). He also welcomed the Punjab and Haryana High Court's decision to seek a status report on the police investigation into the case.

Chugh alleged that the incident was part of a planned design to suppress dissent in the state, in view of what he described as the "hollow claims" being made by the Bhagwant Mann-led AAP government in Punjab. He further alleged that the AAP government had failed to control the drug menace and accused it of sponsoring and protecting drug mafias in the state.

Chugh said that BJP stood firmly with the bereaved family and reaffirmed its commitment to combating the drug menace in Punjab.

Source: <https://organiser.org/2026/09/16/381082/bharat/online-safety-of-children-is-non-negotiable-centres-pressure-pushes-meta-to-report-child-safety-matters/>

'Online safety of children is non-negotiable': Centre's pressure pushes Meta to report child safety matters

Meta has agreed to report child safety-related matters, including cases involving child sexual abuse, to the agencies, government sources said

WEBDESK Sep 16, 2026, 12:00 pm IST in Bharat World

Meta's decision follows growing pressure from the Centre to ensure social media platforms take proactive measures to protect children online. Government sources described the agreement as a "first step", while stressing that more action is needed.

The government has maintained that online safety of children is a fundamental and non-negotiable principle for social media platforms operating in India.

Reports said the Centre will continue engaging with social media companies to ensure harmful content involving children is identified and removed proactively.

They also warned that platforms failing to take adequate preventive measures could face government action.

What triggered the action?

The latest development follows allegations concerning paid advertisements on Instagram that allegedly promoted or facilitated access to child sexual exploitation and abuse material.

A BBC investigation had reported finding around 30 unique advertisements on Instagram in India that allegedly used terms associated with child sexual abuse and directed users towards Telegram channels offering such material.

Following the reports, the Ministry of Electronics and Information Technology (MeitY) issued a notice to Meta. The government directed Instagram to disable advertisements and content promoting or facilitating access to child sexual exploitation and abuse material. It also sought an explanation from Meta on how such advertisements were allowed to appear on the platform.

The issue raised concerns about the ability of social media platforms to detect such content before it reaches users.

Meta says it did not deliberately target users

Meta acknowledged that some Instagram advertisements had violated its policies, but rejected allegations that it knowingly or deliberately targeted users with such content.

In a July statement, the company described such a suggestion as "categorically inaccurate".

Meta said it had removed the violating advertisements, disabled accounts and blocked URLs linked to policy violations after conducting an investigation.

The company also said its systems had detected and disabled several offending advertisements and accounts even before the issue was brought to its attention.

Meta has maintained that it follows a zero-tolerance policy towards child exploitation and uses artificial

intelligence and other technology to identify suspicious activity and policy-violating content.

Government says more needs to be done

Government sources said Meta's agreement to report child safety-related matters to law enforcement should only be viewed as an initial step.

They stressed that "much more needs to be done to ensure children are protected from harmful content online.

The Centre is also engaging with other social media platforms, with the focus on ensuring that content related to child exploitation is proactively identified, removed and reported where required.

The government has made it clear that child safety will remain a key requirement for platforms operating in India.

NCPCR, NHRC enter the matter

The controversy has also attracted the attention of statutory bodies.

The National Commission for Protection of Child Rights (NCPCR) summoned Meta India officials over allegations related to child sexual exploitation and abuse material on Instagram.

Meta India officials appeared before the commission on September 9 as part of the inquiry.

The National Human Rights Commission (NHRC) has also sought Action Taken Reports from Meity, the Ministry of Information and Broadcasting and the Delhi Police regarding allegations involving paid Instagram advertisements linked to child sexual abuse material.

The development comes as governments and regulators continue to examine how major social media platforms detect, remove and report harmful content involving children.

Source: <https://www.millenniumpost.in/nation/workers-death-nhrc-notice-to-bihar-govt-muzaffarpur-ssp-676314>

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Workers death: NHRC notice to Bihar govt, Muzaffarpur SSP

BY Team MP17 Sept 2026 12:44 AM

Team MP17 Sept 2026 12:44 AM

New Delhi: The National Human Rights Commission (NHRC) on Wednesday said it has issued notices to the Bihar government and the Muzaffarpur district authorities over reports that two workers died allegedly due to asphyxiation inside a septic tank. The incident reportedly took place in the Sikandarpur area of Muzaffarpur on September 14, the rights panel said. The NHRC said it has “taken suo motu cognisance of a media report” on the deaths. The commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights. It has issued notices to the state’s chief secretary and district magistrate and the senior superintendent of police, seeking detailed reports within two weeks. The reports are expected to include the status of the investigation and details of any compensation provided to the next of kin of the deceased workers, the statement said. According to a media report carried on September 15, the workers were removing shuttering from a septic tank when the incident happened. The matter is being investigated to determine whether there was any breach of safety protocols, it said.

Source:

<https://navbharattimes.indiatimes.com/state/maharashtra/nagpur/abhijeet-dipke-announced-launch-cockroach-janata-party-adivasi-school-thik-karo-campaign-know-all/articleshow/134295334.cms>

सीजेपी ने शुरू किया 'आदिवासी स्कूल ठीक करो' अभियान, अभिजीत दिपके ने किया ऐलान, 584 छात्रों की मौत पर उठाए सवाल

Edited by: सुजीत उपाध्याय | नवभारतटाइम्स.कॉम • 17 Sept 2026, 12:45 am IST

कॉकरोच जनता पार्टी के संस्थापक अभिजीत दिपके ने बुधवार को आरोप लगाया कि भारत में आदिवासी स्कूलों को पिछले 80 सालों से सरकार की बेरुखी का सामना करना पड़ा है। उन्होंने घोषणा की कि उनका संगठन 17 सितंबर से महाराष्ट्र के गढ़चिरोली में 'आदिवासी स्कूल ठीक करो' अभियान शुरू करेगा।

नागपुर: महाराष्ट्र सरकार की ओर से आदिवासी आवासीय स्कूलों में पिछले दो साल में 584 छात्रों की मौत की बात स्वीकार करने के बाद मामला गरमा गया है। इसे लेकर 'कॉकरोच जनता पार्टी' (सीजेपी) ने 'आदिवासी स्कूल ठीक करो' अभियान की शुरुआत की है। पार्टी के राष्ट्रीय संयोजक और संस्थापक अभिजीत दिपके ने बुधवार को नागपुर में प्रेस कॉन्फ्रेंस कर अभियान की औपचारिक घोषणा की। इस दौरान उनके साथ राष्ट्रीय संगठन प्रभारी अजिंक्य शिंदे और संयुक्त सचिव अक्षय शिंदे भी मौजूद रहे। अभिजीत दिपके ने आवासीय स्कूलों में लगातार हो रही आदिवासी छात्रों की मौतों पर जवाबदेही की मांग की।

यह अभियान ऐसे समय में शुरू किया गया है जब आंकड़े बेहद चिंताजनक हैं। सरकार के मुताबिक, पिछले दो वर्षों में उसके आश्रम स्कूलों में 584 छात्रों की मौत हुई है, यानी औसतन हर दिन एक बच्चे की जान गई। पिछले महीने अगस्त में गढ़चिरोली के एक हॉस्टल में तीन आदिवासी लड़कियों की सांप के काटने से मौत हो गई थी। बताया गया कि उन्हें खाट न होने के कारण जमीन पर सोना पड़ा और एक ही कमरे में 79 लड़कियां रह रही थीं। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने भी नोटिस जारी किया है।

अभिजीत दिपके ने क्या कहा?

प्रेस कॉन्फ्रेंस में अभिजीत दिपके ने सरकार पर कहा कि हमारे आदिवासी और वंचित समुदायों की लगातार अनदेखी हमारे देश की अंतरात्मा पर एक गहरा दाग है। जब कोई त्रासदी होती है तो सरकार बहुत कम मुआवजे या पशु-धन देकर इंसानी जान के नुकसान को नजरअंदाज करने की कोशिश करती है। मैं आज पूछता हूँ कि अगर किसी मंत्री के परिवार को ऐसा ही नुकसान उठाना पड़ता तो क्या उन्हें दो लाख रुपए का चेक या एक बकरी मंजूर होती? राज्य की नजर में एक आदिवासी बच्चे की जान की कीमत इतनी कम क्यों है?"

सरकार से सवाल

उन्होंने बालाघाट में 30 से ज्यादा बच्चों की मौत का भी जिक्र करते हुए कहा कि इन बच्चों को जीने के सबसे बुनियादी अधिकार से वंचित रखा जा रहा है। वे गंदा पानी पीने और रोकनी लायक फूड पॉइजनिंग से मर रहे हैं। क्या वे भारत के नागरिक नहीं हैं? हमारा संविधान उन्हें भी वही अधिकार देता है जो सबसे सुविधा-संपन्न नागरिकों को मिलते हैं, लेकिन उन्हें कोई चिकित्सा सुविधा नहीं मिलती।

हजारों टीचिंग पोस्ट खाली

सीजेपी ने कहा कि ये मौतें एक-दो बार की चूक नहीं बल्कि एक पैटर्न हैं। संसद की एक स्थायी समिति ने पाया है कि बीस सालों में आश्रम-स्कूल योजना सिर्फ 14 राज्यों तक ही पहुंच पाई है, और समिति ने ज्यादा भीड़ और घटिया खाने को राष्ट्रीय समस्या बताया है। नई एकलव्य मॉडल आवासीय स्कूल (ईएमआरएस) योजना के तहत मंजूर 720 स्कूलों में से सिर्फ 477 ही चल रहे हैं, और मंत्रालय ने पिछले साल अपने मंजूर ईएमआरएस बजट का सिर्फ तीन-चौथाई हिस्सा ही खर्च किया, जबकि हजारों टीचिंग पोस्ट खाली हैं।

पब्लिक डैशबोर्ड बनाने की भी मांग

पार्टी ने मांग की है कि तीन महीने के अंदर देश के हर आदिवासी आवासीय स्कूल का स्वतंत्र ऑडिट हो, परिणाम सार्वजनिक किए जाएं और पिछले दस साल

में हुई मौतों की राज्य-वार जानकारी दी जाए। साथ ही मंजूर बनाम चालू स्कूलों का पब्लिक डैशबोर्ड बनाने की भी मांग की गई है।

Source: <https://www.bhaskarhindi.com/other/gulzar-singh-ke-parivar-se-mile-tarun-chugh-nyay-ka-bharosa-diya-kendriya-jaanch-ki-maang-1361813>

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गुलजार सिंह के परिवार से मिले तरुण चुघ, न्याय का भरोसा दिया
16 Sept 2026 10:40 PM

भाजपा के राष्ट्रीय मुख्यालय प्रभारी एवं सांसद तरुण चुघ ने बुधवार को संगरूर जिले के तूर बंजारा गांव पहुंचकर दिवंगत गुलजार सिंह के परिवार से मुलाकात की। उन्होंने गुलजार की माता सहित अन्य परिजनों के साथ दुख साझा किया और न्याय के लिए हरसंभव सहयोग का भरोसा दिलाया। चुघ ने कहा कि गुलजार सिंह की मौत की परिस्थितियां बेहद गंभीर और पीड़ादायक हैं और भाजपा इस कठिन समय में परिवार के साथ मजबूती से खड़ी है।

चंडीगढ़/संगरूर, 16 सितंबर (आईएनएस)। भाजपा के राष्ट्रीय मुख्यालय प्रभारी एवं सांसद तरुण चुघ ने बुधवार को संगरूर जिले के तूर बंजारा गांव पहुंचकर दिवंगत गुलजार सिंह के परिवार से मुलाकात की। उन्होंने गुलजार की माता सहित अन्य परिजनों के साथ दुख साझा किया और न्याय के लिए हरसंभव सहयोग का भरोसा दिलाया। चुघ ने कहा कि गुलजार सिंह की मौत की परिस्थितियां बेहद गंभीर और पीड़ादायक हैं और भाजपा इस कठिन समय में परिवार के साथ मजबूती से खड़ी है।

चुघ ने कहा कि गुलजार सिंह ने अपने गांव में खुलेआम बिक रहे नशे और नशे की गिरफ्त में जा रहे बच्चों को लेकर आवाज उठाई थी और इस संबंध में शिकायत भी की थी। उन्होंने सवाल उठाया कि क्या भगवंत मान सरकार में नशे के खिलाफ शिकायत करना ही गुनाह हो गया है? यह घटना पंजाब में नशे के खिलाफ आवाज उठाने वाले आम नागरिकों की सुरक्षा को लेकर भी गंभीर सवाल खड़े करती है। परिवार द्वारा दबाव, धमकियों और गुलजार सिंह के आत्महत्या के प्रयास के बाद उनके साथ किए गए कथित व्यवहार को लेकर गंभीर आरोप लगाए गए हैं। परिजनों का आरोप है कि गुलजार को समय पर चिकित्सा सहायता नहीं मिली और कई घंटों तक इधर-उधर ले जाया गया। इन सभी आरोपों की निष्पक्ष और गहन जांच आवश्यक है। तरुण चुघ ने ऐलान किया कि वह जल्द ही यह पूरा मामला केंद्रीय गृह मंत्री अमित शाह के समक्ष उठाएंगे और केंद्रीय एजेंसी से जांच की मांग करेंगे, ताकि किसी राजनीतिक या प्रशासनिक दबाव के बिना सच्चाई सामने आ सके। उन्होंने कहा कि परिवार ने बताया कि उन्हें अब भी कथित रूप से दबाव और धमकियों का सामना करना पड़ रहा है। चुघ ने परिवार से पूरी जानकारी लिखित रूप में देने को कहा है, ताकि इसे गृह मंत्री के समक्ष रखा जा सके।

उन्होंने पुलिस अधिकारियों को भी निशाने पर लेते हुए कहा कि उन्होंने आम आदमी पार्टी की नहीं, बल्कि भारत के संविधान की शपथ ली है और उनका दायित्व नागरिकों को न्याय देना, दोषियों को पकड़ना और पीड़ित परिवार की रक्षा करना है। प्रवासी नेटवर्क जुड़े चुघ ने पंजाब सरकार से जवाबदेही तय करने की मांग करते हुए वित्त मंत्री हरपाल सिंह चीमा के तत्काल इस्तीफे की मांग की। उन्होंने कहा कि गुलजार सिंह के मृत्यु पूर्व बयान में जिन-जिन लोगों के नाम लिए गए हैं, उनके खिलाफ कानून के अनुसार मामले दर्ज कर उनकी भूमिका की जांच की जानी चाहिए। गुलजार की मौत से पहले की परिस्थितियों, उन्हें चिकित्सा सहायता में हुई देरी और अंतिम संस्कार को लेकर परिवार द्वारा लगाए गए आरोपों की भी पुलिस रिकॉर्ड, मेडिकल रिकॉर्ड और अन्य उपलब्ध साक्ष्यों के आधार पर जांच होनी चाहिए। उन्होंने कहा कि यह मामला पहले ही राष्ट्रीय मानवाधिकार आयोग और राष्ट्रीय अनुसूचित जाति आयोग के संज्ञान में लाया जा चुका है और उन्होंने पंजाब एवं हरियाणा उच्च न्यायालय द्वारा पुलिस जांच पर स्टेटस रिपोर्ट मांगे जाने का स्वागत किया। उन्होंने कहा कि जांच निष्पक्ष, पारदर्शी और समयबद्ध होनी चाहिए और परिवार को किसी भी प्रकार के दबाव या भयमुक्त रखा जाना चाहिए। भाजपा न्याय के लिए हर उचित संवैधानिक और कानूनी मंच पर इस मामले को उठाएगी।

Source: <https://www.bhaskarhindi.com/other/maharashtra-mein-584-aadivasi-chhatron-ki-maut-par-siyasat-tez-cockroach-janata-party-ne-shuru-kiya-aadivasi-school-theek-karo-abhiyan-1361815>

Home /अन्य /महाराष्ट्र में 584 आदिवासी छात्रों...

महाराष्ट्र में 584 आदिवासी छात्रों की मौत पर सियासत, सीजेपी ने शुरू किया 'आदिवासी स्कूल ठीक करो' अभियान
16 Sept 2026 10:40 PM

महाराष्ट्र सरकार द्वारा आदिवासी आवासीय स्कूलों में पिछले दो साल में 584 छात्रों की मौत की बात स्वीकार करने के बाद मामला गरमा गया है। इसे लेकर 'कॉकरोच जनता पार्टी' (सीजेपी) ने 'आदिवासी स्कूल ठीक करो' अभियान की शुरुआत की है।

नागपुर, 16 सितंबर (आईएनएस)। महाराष्ट्र सरकार द्वारा आदिवासी आवासीय स्कूलों में पिछले दो साल में 584 छात्रों की मौत की बात स्वीकार करने के बाद मामला गरमा गया है। इसे लेकर 'कॉकरोच जनता पार्टी' (सीजेपी) ने 'आदिवासी स्कूल ठीक करो' अभियान की शुरुआत की है।

पार्टी के राष्ट्रीय संयोजक और संस्थापक अभिजीत दिपके ने बुधवार को नागपुर में प्रेस कॉन्फ्रेंस कर अभियान की औपचारिक घोषणा की। इस दौरान उनके साथ राष्ट्रीय संगठन प्रभारी अजिंक्य शिंदे और संयुक्त सचिव अक्षय शिंदे भी मौजूद रहे। अभिजीत दिपके ने आवासीय स्कूलों में लगातार हो रही आदिवासी छात्रों की मौतों पर जवाबदेही की मांग की। यह अभियान ऐसे समय में शुरू किया गया है जब आंकड़े बेहद चिंताजनक हैं। सरकार के मुताबिक, पिछले दो वर्षों में उसके आश्रम स्कूलों में 584 छात्रों की मौत हुई है, यानी औसतन हर दिन एक बच्चे की जान गई। पिछले महीने अगस्त में गढ़चिरोली के एक हॉस्टल में तीन आदिवासी लड़कियों की सांप के काटने से मौत हो गई थी। बताया गया कि उन्हें खाट न होने के कारण जमीन पर सोना पड़ा और एक ही कमरे में 79 लड़कियां रह रही थीं। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने भी नोटिस जारी किया है। प्रेस कॉन्फ्रेंस में दिपके ने सरकार पर कहा, "हमारे आदिवासी और वंचित समुदायों की लगातार अनदेखी हमारे देश की अंतरात्मा पर एक गहरा दाग है। जब कोई त्रासदी होती है तो सरकार बहुत कम मुआवजे या पशु-धन देकर इंसानी जान के नुकसान को नजरअंदाज करने की कोशिश करती है। मैं आज पूछता हूं कि अगर किसी मंत्री के परिवार को ऐसा ही नुकसान उठाना पड़ता तो क्या उन्हें दो लाख रुपए का चेक या एक बकरी मंजूर होती? राज्य की नजर में एक आदिवासी बच्चे की जान की कीमत इतनी कम क्यों है?"

उन्होंने बालाघाट में 30 से ज्यादा बच्चों की मौत का भी जिक्र करते हुए कहा कि इन बच्चों को जीने के सबसे बुनियादी अधिकार से वंचित रखा जा रहा है। "वे गंदा पानी पीने और रोकी जा सकने वाली फूड पॉइजनिंग से मर रहे हैं। क्या वे भारत के नागरिक नहीं हैं? हमारा संविधान उन्हें भी वही अधिकार देता है जो सबसे सुविधा-संपन्न नागरिकों को मिलते हैं, लेकिन उन्हें कोई चिकित्सा सुविधा नहीं मिलती।" नए स्थान तलाशें सीजेपी ने कहा कि ये मौतें एक-दो बार की चूक नहीं बल्कि एक पैटर्न हैं। संसद की एक स्थायी समिति ने पाया है कि बीस सालों में आश्रम-स्कूल योजना सिर्फ 14 राज्यों तक ही पहुंच पाई है, और समिति ने ज्यादा भीड़ और घटिया खाने को राष्ट्रीय समस्या बताया है। नई एकलव्य मॉडल आवासीय स्कूल (ईएमआरएस) योजना के तहत मंजूर 720 स्कूलों में से सिर्फ 477 ही चल रहे हैं, और मंत्रालय ने पिछले साल अपने मंजूर ईएमआरएस बजट का सिर्फ तीन-चौथाई हिस्सा ही खर्च किया, जबकि हजारों टीचिंग पोस्ट खाली हैं। पार्टी ने मांग की है कि तीन महीने के अंदर देश के हर आदिवासी आवासीय स्कूल का स्वतंत्र ऑडिट हो, परिणाम सार्वजनिक किए जाएं और पिछले दस साल में हुई मौतों की राज्य-वार जानकारी दी जाए। साथ ही मंजूर बनाम चालू स्कूलों का पब्लिक डैशबोर्ड बनाने की भी मांग की गई है।

Source: <https://www.ibc24.in/country/bihar-govt-issues-notice-to-muzaffarpur-ssp-over-death-of-two-labourers-in-septic-tank-3759158.html>

सेप्टिक टैंक में दो श्रमिकों की मौत पर आयोग का बिहार सरकार, मुजफ्फरपुर एसएसपी को नोटिस

Bhasha

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नयी दिल्ली, 16 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग ने बुधवार को कहा कि एक सेप्टिक टैंक के अंदर कथित तौर पर दम घुटने से दो श्रमिकों की मौत की खबरों के संबंध में उसने बिहार सरकार और मुजफ्फरपुर जिला प्राधिकारियों को नोटिस जारी किया है।

मानवाधिकार आयोग ने कहा कि यह घटना कथित तौर पर मुजफ्फरपुर के सिकंदरपुर इलाके में 14 सितंबर को हुई थी। आयोग ने मीडिया की एक खबर का 'स्वतः संज्ञान लिया है।'

आयोग ने कहा कि मीडिया की खबर की बातें यदि सही हैं, तो यह मानवाधिकारों के उल्लंघन के गंभीर मुद्दे को उठाती हैं। आयोग ने राज्य के मुख्य सचिव, जिला मजिस्ट्रेट और वरिष्ठ पुलिस अधीक्षक (एसएसपी) को नोटिस जारी करके दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

बयान के अनुसार, रिपोर्ट में जांच की स्थिति और मृत श्रमिकों के परिजनों को दी गई किसी भी सहायता (मुआवजे) का विवरण शामिल होना चाहिए।

पंद्रह सितंबर को प्रकाशित मीडिया की एक खबर के अनुसार, जब यह घटना हुई तब श्रमिक सेप्टिक टैंक से शटरिंग हटा रहे थे। इसके अनुसार, यह पता लगाने के लिए मामले की जांच की जा रही है कि क्या सुरक्षा प्रोटोकॉल का कोई उल्लंघन हुआ था।

भाषा अमित सुरेश

सुरेश

Source: <https://www.livehindustan.com/national/story-human-rights-commission-takes-notice-of-police-lathi-charge-incident-201789590052394.html>

पंचबा थाना में लाठीचार्ज के मामले में मानवाधिकार आयोग ने लिया संज्ञान

Sep 17, 2026 01:50 am IST

By Hindustan | Bureau

हिन्दुस्तान

, गिरडीह

गिरिडीह में पंचबा थाना प्रभारी एवं पुलिस कर्मियों द्वारा लाठीचार्ज के मामले में मानवाधिकार आयोग ने संज्ञान लिया है। शिकायतकर्ताओं का आरोप है कि उन्हें बिना किसी उकसावे के पीटा गया और वीडियो सबूत नष्ट कर दिए गए। आयोग ने

गिरिडीह। पंचबा थाना परिसर में थाना प्रभारी राजीव कुमार एवं अन्य पुलिस कर्मियों द्वारा की गयी लाठीचार्ज के मामले में मानवाधिकार आयोग ने संज्ञान लिया है। मानवाधिकार आयोग ने नगर थाना क्षेत्र के पावर हाउस निवासी श्रेयांश सौरव और संजीव कुमार की शिकायत पर यह संज्ञान लिया है। आयोग ने पीएचआर एक्ट, 1993 की धारा 12 के तहत एसपी डॉ बिमल कुमार को नोटिस जारी किया है। साथ ही एसपी को शिकायत पत्र में लगाये गये आरोपों की जांच दो सप्ताह के अंदर कर की गयी कार्रवाई की रिपोर्ट जमा करने का निर्देश दिया है। आयोग की ओर से नोटिस सहायक रजिस्ट्रार (कानून) ब्रजवीर सिंह द्वारा जारी किया गया है।

क्या है मामला

आयोग ने जारी नोटिस में कहा है कि शिकायतकर्ता का आरोप है कि जब वह जिले के पंचबा थाना में उत्पीड़न की शिकार एक नाबालिग लड़की की मदद के लिए गया तो थाना प्रभारी और पुलिसकर्मियों ने बिना किसी उकसावे के स्टेशन परिसर के अंदर लाठीचार्ज किया। शिकायत में कहा गया है कि शराब के नशे में धुत वर्दीधारी पुलिसकर्मियों ने उसके और उसके साथी के साथ बेरहमी से मारपीट की। उसका मोबाइल फोन ज़ब्त कर लिया और वीडियो सबूत डिलीट कर दिए। उसे ज़बरदस्ती थाना के अंदर ले जाया गया और पीटा गया। शिकायत में कहा गया है कि एसपी को लिखित शिकायत देने के बावजूद कोई ठोस कार्रवाई नहीं की गई है। उसे डर है कि सीसीटीवी फुटेज के साथ छेड़छाड़ की जा सकती है और जांच पक्षपाती हो सकती है। शिकायतकर्ता ने इस मामले में आयोग से दखल देने की मांग की है और सीसीटीवी रिकॉर्ड को तुरंत सुरक्षित रखने, आरोपी पुलिस अधिकारियों के खिलाफ सख्त कार्रवाई करने और अपने अधिकारों की रक्षा करने का अनुरोध किया है।

आयोग ने माना मानवाधिकारों का हुआ उल्लंघन

नोटिस में आयोग ने कहा है कि मानवाधिकार संरक्षण अधिनियम (पीएचआर एक्ट), 1993 ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) भारत को देश के सभी लोगों के अधिकारों की रक्षा और उन्हें बढ़ावा देने की ज़िम्मेदारी सौंपी है। साथ ही पीएचआर एक्ट, 1993 की धारा 13 के तहत जांच के लिए आयोग को सिविल कोर्ट जैसी शक्तियां भी दी गई हैं। आयोग का मानना है कि शिकायत में लगाए गए आरोप प्रथम दृष्टा पीड़ितों के मानवाधिकारों का उल्लंघन प्रतीत होता है। राष्ट्रीय मानवाधिकार आयोग की बेंच, जिसकी अध्यक्षता सदस्य प्रियंक कानूनगो कर रहे हैं ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इस मामले का संज्ञान लिया है और केस नंबर 736/34/8/2026 दर्ज किया है।